

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 3835 of 2020

M/s. Flowmore Limited, Ranchi through its Manager (Commercial)-
cum-Authorized Signatory, Mr. Raihan Ahmed, Ranchi ... Petitioner
Versus

The State of Jharkhand through the Secretary, Department of Labour,
Employment & Training, Ranchi & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. M.S. Mittal, Sr. Advocate
Mr. Salona Mittal, Advocate
For the Respondent Nos.1 to 3 : Mr. Sachin Kumar, AAG-II
For the Respondent Nos.4 & 5 : Mr. Mrinal Kanti Roy, Advocate
For the Respondent No. 6 : Mrs. Richa Sanchita, Advocate

06/06.09.2021 The present writ petition is taken up today through Video
conferencing.

I.A. No. 4452 of 2021

Mr. M.S. Mittal, the learned Senior Counsel for the petitioner, submits that in view of the liberty given to the petitioner vide order dated 26.08.2021 in I.A. No. 2626 of 2021, the petitioner has filed the present interlocutory application praying inter alia for substitution, addition of prayers and additional facts in the relevant paragraphs of the writ petition, as has been detailed in paragraph nos. 10, 11 and 12 of the present interlocutory application.

Mr. Mrinal Kanti Roy, the learned counsel appearing on behalf of the respondent nos. 4 and 5, submits that since the question of law is to be decided by this Court, the amount of labour cess being deducted from the running bills of the petitioner has no relevance. However, he does not dispute that the petitioner's prayer seeking amendments is due to subsequent development taking place in the matter during the pendency of the writ petition.

Having heard the learned counsel for the parties and keeping in view that by allowing the amendments prayed by the petitioner as detailed in paragraph nos. 10, 11 and 12 of the present interlocutory application shall not change the nature of the writ petition, rather the same has been prayed due to subsequent

development taking place during the pendency of the writ petition, the aforesaid amendments prayed by the petitioner are allowed.

Let the aforesaid amendments prayed by the petitioner in the present interlocutory application be treated as part of the writ petition.

I.A. No. 4452 of 2021 stands disposed of.

W.P.(C) No. 3835 of 2020

It appears that the pleadings in this case are complete.

Hence, put up this case under the heading "For Admission" in the week commencing from 25.10.2021.

(Rajesh Shankar, J.)

Manish